#### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 151 OF 2018 & IA No. 1675 of 2018

### Dated: 26<sup>th</sup> November, 2018

In the matter of

# Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

Mrs. Anila Gupta	Versus	 Appellant(s)
Maharashtra Electricity Regulatory Commission & Anr.		 Respondent(s)
Counsel for the Appellant(s) :	Mr. S. Venkatesh Mr. Arjun Bhatia Mr. Sandeep Rajpurohit	
Counsel for the Respondent(s) :	Mr. Buddy A. Ranganadhan Ms. Stuti Krishan for R-1	

### ORDER IA No. 1675 of 2018 (for condonation of delay in filing rejoinder)

The learned counsel, Mr. Sandeep Rajpurohit appearing for Appellant submitted that there is a delay of 25 days in filing the rejoinder which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after perusal of the application explaining the delay in filing the rejoinder, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the rejoinder is condoned. The IA is allowed.

# **APPEAL NO. 151 OF 2018**

Learned counsel appearing for the parties submitted that the pleading are complete.

Submissions made by learned counsel appearing for the parties, as stated above, are placed on record.

List the matter for hearing on <u>11.02.2019</u>, as requested by the learned counsel appearing for both the sides.

(S.D. Dubey) Technical Member Bn/pr (Justice N.K. Patil) Judicial Member